

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

C.A. NO.19962/2017 @

Petition(s) for Special Leave to Appeal (C) No(s). 29919/2016

(Arising out of impugned final judgment and order dated 22-07-2016
in CWP No. 14927/2015 passed by the High Court of Punjab & Haryana
at Chandigarh)

VINOD GOYAL & ORS.

Petitioner(s)

VERSUS

VISHRANTI CITY RESIDENTS WELFARE SOCIETY & ORS.

Respondent(s)

Date : 29-11-2017 This appeal was called on for pronouncement of
judgment today.

For the parties

Mr. Birendra Kumar Mishra, AOR

Mrs. Priya Puri, AOR

Mr. Ranjay Kr. Dubey, Adv.

Mr. Swatantra Rai, Adv.

Ms. Vijaya Lakshmi, Adv.

Mr. Shree Pal Singh, AOR

Mr. Sanchar Anand, Adv.

Mr. Apoorv Singhal, Adv.

Mr. Aaant K. Vatsya, Adv.

Mr. Devendra Singh, AOR

Mr. Rajesh Kumar, AOR

Dr. J.P. Dhanda, AOR

Ms. Raj Rani Dhanda, Adv.

Mr. Vineet Dhanda, Adv.

Ms. Komal Narula, Adv.

Mr. Tarun Kumar, Adv.

Mr. Gopi Chand, Adv.

Mr. N.A. Usmani, Adv.

Ms. Uttara Babbar, AOR

Hon'ble Mrs. Justice R. Banumathi pronounced the judgment of
the Bench comprising Hon'ble Mr. Justice Kurian Joseph and Her
Lordship.

Leave granted.

The appeal is allowed in terms of the signed judgment.

Pending application(s), if any, shall stand disposed of.

(NARENDRA PRASAD)
COURT MASTER

(RENU DIWAN)
ASST. REGISTRAR

(Signed "Reportable" Judgment is placed on the file)